

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

113. C.P. 3783/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **16.04.2024**

NAME OF THE PARTIES: Sanjay Manohar Vazirani

V/s.

Crale Foodlink Pvt Ltd. & Ors.

**Appearance**

**For Petitioner:** Adv. Aishwarya Kantwala is present through VC.

**For Respondent:** - Mr. Laxman Jain i/b. Mr. Yogesh Adhia Adv. for  
Respondent Nos. 2 and 3 is present through VC.

SECTION 241 & 242 OF COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

It is submitted by Ld. Counsel for the parties that C.P No. 2355/2018 and  
C.P.3783/2018 are connected and be heard together. Passover was sought,  
no time left, List on **04.06.2024**.

Sd/-

CHARANJEET SINGH GULATI  
Member (Technical)

//NSW//

Sd/-

LAKSHMI GURUNG  
Member (Judicial)